

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

M.A. No. **13** /2026

**(Arising out of O.A. No.26/2025/EZ disposed of on
15.07.2025)**

District Collector, Dhenkanal & another

..... APPLICANTS

Versus

YOUTH UNITED FOR SUSTAINABLE
ENVIORNMENT TRUST & ORS.

.... RESPONDENTS

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Cuttack

Dated 21.01.2026

Advocate for the Petitioners



PARTHA SARATHI NAYAK
ADDL. GOVERNMENT ADVOCATE

Mob:- 9437277043

Email:- advparthaohc@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

M.A. No. _____/2026

**(Arising out of O.A. No.26/2025/EZ disposed of on
22.07.2025)**

1. District Collector, Dhenkanal,
At/PO/Dist-Dhenkanal, Odisha.
2. Tahasildar, Parjang, At/PO-PS-Parjang,
Dist-Dhenkanal, Odisha
(Respondent No.2 & 3 respectively in O.A. No.26 of 2025/EZ)
..... APPLICANT

Versus

YOUTH UNITED FOR SUSTAINABLE
ENVIORNMENT TRUST, Represented by it's
President Santanu Kumar Bhukta, Son of Golak
Bhukta, At/PO-Santhapada, PS-Talcher, Dist-Angul.
(Applicant in O.A. No.26/2025/EZ)
.... RESPONDENT.

1. State of Odisha, represented by Chief Secretary,
Government of Odisha, Lokseva Bhawan,
Bhubaneswar, Dist-Khurda-751001.
2. District Forest Officer, Dhenkanal, At/PO/PS/Dist-
Dhenkanal-759001.
3. Member Secretary, Odisha State Pollution Control
Board, At-A/118, Unit-VII, PO-Nilakantha Nagar,
Bhubaneswar, Dist-Khurda-751012
4. Superintendent of Police, Dhenkanal, At/PO/PS/Dist-
Dhenkanal-759001.
5. Deputy Director General of Forests, Ministry of
Enviornment and Forests, Climate Change, Intigrated
Regional Office, Bhubaneswar, A/3, Rail Vihar,
Chandrasekharpur, Bhubaneswar, Odisha-751023.
6. Suresh Sahoo, Son of Debraj Sahoo, Vill-
Paramhanspur, PO-Kualo, PS-Parjang, Dist-Dhenkanal-
759120.

(Respondents except Respondent No.2 & 3 in O.A.
No.26/2025EZ) Proforma Respondents

**PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995**

Sudev Kumar Prusty
Tahasildar
Parjang

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**TIME PETITION FILED BY PETITIONERS (OPP.PARTY
No.2 & 3 IN O.A. No.26/2025 EZ) TO COMPLY THE
ORDER DATED 22.07.2025**

Most Respectfully Showeth :-

1. That this Hon'ble Tribunal vide judgment dated 22.07.2025 at paragraph 36, 37, 38 & 39 directed as follows.

36. In our opinion, if certain land is Government Revenue Land it is for the revenue authorities of the State to examine as to whether the land can be permitted to be used for parking of vehicles, heavy vehicles or otherwise and this issue by itself does not fall within the jurisdiction of this Tribunal for adjudication not being an environmental issue. However, the allegation that there is encroachment over Khalpal Reserve Forest land within Mahabirod Forest Range has been denied in the Inspection Report and it is stated that the Plot No.1 under Government Khata No.824 of Village Kualo is adjacent to the Khalpal Reserve Forest and to protect the Government Land, a prohibition board has been erected by the Government of Odisha. The allegation of the Applicant is that the land of the Khalpal Reserve Forest adjacent to the land of the Dhaba, also known as Hotel New Surya, does not bear any trees, though it is part of the Khalpal Reserve Forest. This fact is admitted in the Inspection Report which mentions that there is no forest growth/valuable tree growth over Khalpal Reserve Forest adjacent to

Sudev Kumar Parshy
Tahasildar
Parjang

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the Plot No.1, Government Khata No.824, Village Kualo, though it is admitted that there are some habitations over Plot No.3493 having Kisam Gramya Jungle under Khata No.824.

37. So far as the Khata No.824, Plot No.3493 over which habitation has been set up by some persons and photographs have also been filed by the Applicant mentioning that the same is Kisam Jungle-II, we find from the documents on record (page no.179 of the paper book) that a letter has been issued by the Tahasildar, Parjang, to the Assistant Collector, PG Cell, Collectorate, Dhenkanal, dated 30.05.2025, mentioning that a newly constructed building has been erected over Plot No.3493, Khata No.824 measuring Ac.0.10 dec. out of Ac.8.50 dec. owned by Sri Suresh Sahoo, Respondent No.8 herein and an encroachment case was booked against the encroachers and eviction is under process in Village Paramhanspur under Parjang Tahasil.

Sudev Kumar Perusty
Tahasildar
Parjang

38. Reference has been made that some habitations are present over the Plot No.3493 having Kisam-Gramya Jungle under Khata No.824 of Village-Kualo for a long period.

Signature

39. In this view of the matter, since eviction proceedings have already been initiated against the Respondent No.8 from the portion of the Khata No.824 classified as Gramya Jungle as evident from the letter dated 30.05.2025, therefore, the State Respondents are

directed to take the eviction proceedings to their logical conclusion and ensure that forest land at Khata No.824, Plot No.3493 is duly secured from encroachment and constructions are removed and the land is restored as a forest by plantation of trees as will also be clear from the law laid down by the Hon'ble High Court of Orissa and the Hon'ble Supreme Court and this Tribunal referred to above.

The copy of judgment dated 22.07.2025 passed in O.A. No.26/2025EZ is filed herewith as ANNEXURE-E/2

2. That in compliance of order dated 22.07.2025 in the above paragraphs the following action carried out.

- (i) ORDER NO.-36: - The plot no 01 under khata no. 824 having kism Gochar measuring an area Ac. 15.00 is specifically used for grazing of cattle. The parking of vehicles is prohibited in that area and a prohibitory board is erected at the entrance of the said plot. Accordingly RTO, Dhenkanal has been moved vide this office letter no. 3925 dtd. 03.11.2025 to watch over the illegal of parking of vehicles, heavy vehicles over the Gochar Land.

The Xerox copy of letter no. 3925 dtd. 03.11.2025 and photograph showing erection of prohibitory board are filed herewith as ANNEXURE-F/2 Series.

Sudev Kumar Prusty
Tahasildar
Parjang

Chinnappa

- (ii) ORDER NO.-37: - The eviction proceeding has been initiated against the illegal encroacher namely Suresh Sahoo S/o- Debaraj Sahoo of Kualo vide encroachment case no. 97/2025 over the plot no. 3493 under khata no. 824 having kism Gramya jungle measuring an area of AC. 0.10 out of Ac. 8.50 of Mouza Kualo.

The Xerox copy of proceeding in Encroachment case no. 97/2025 is filed herewith as ANNEXURE-G/2.

- (iii) ORDER NO.-38 & 39: -The eviction proceeding has been initiated against 19 Nos of illegal encroachers over the plot no. 3493 under khata no. 824 having kism Gramya jungle of Mouza Kualo vide Encroachment Case No.132 of 2025, 120 of 2025, 129 of 2025, 121 of 2025, 108 of 2025, 103 of 2025, 122 of 2025, 109 of 2025, 110 of 2025, 99 of 2025, 98 of 2025, 97 of 2025, 104 of 2025, 105 of 2025, 107 of 2025, 111 of 2025, 106 of 2025, 102 of 2025 & 101 of 2025.

As the said plot is recorded as Gramya Jungle, most of the inhabitants are residing for a long time and as eviction proceedings under relevant Revenue laws are quasi judicial in nature with mandate to ensure natural justice and as many of the occupants have prayed for time petition to produce relevant

Sudev Kumar Prusty
Tahasildar
Parjang

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documents to establish their right over the land in question, it is taking time to expedite encroachment proceedings to their logical conclusion.

The Xerox copy of list of encroachers and notice under OPLE Act are filed herewith as ANNEXURE-H/2 Series

3. That in view of the above circumstances, it is humbly requested that the Hon'ble National Green Tribunal may kindly be pleased to grant three months more time to comply the order dated 22.07.2025 as above.
4. That in the above facts and circumstances unless this Hon'ble Tribunal will kind enough to grant three months time to comply the order dated 22.07.2025 the Petitioners (Opp.Party No.2 & 3 in O.A. No.26/2025 EZ) will be seriously prejudiced.

PRAYER

Therefore, the Petitioners (Opp.Party No.2 & 3 in O.A. No.26/2025 EZ) prays that your Lordships' may graciously be pleased to consider the facts stated in the petition, allow the three months time to comply the order dated 22.07.2025 in letter and spirit;

And for this act of kindness the Petitioners (Opp.Party No.2 & 3 in O.A. No.26/2025 EZ), as in duty bound, shall ever pray.

Cuttack.

By the Petitioners through

Dt.21.01.2026

Addl. Govt. Advocate

PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

Sudesh Kumar Pranghy
Tahasildar
Parjang



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

M.A. No. _____/2026

(Arising out of O.A. No.26/2025/EZ
disposed of on 15.07.2025)

District Collector, Dhenkanal & another

..... APPLICANTS

Versus

YOUTH UNITED FOR SUSTAINABLE
ENVIORNMENT TRUST & ORS.

.... RESPONDENTS

AFFIDAVIT

1. Sudev Kumar Prusty, aged about 40 years, Working as Tahasildar, Parjang, At/PO/PS-Parjang, Dist-Dhenkanal.
2. Occupation- Government Servant
3. Father's Name: Bhikari Charan Prusty
4. Number of proceedings pending before this Tribunal: No
5. Statement of Facts: As per the averments in the M.A.
6. The facts stated are true to the best of the knowledge and belief of the deponent.

Sudev Kumar Prusty
Tahasildar
Parjang

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PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

DECLARATION

I, Sudev Kumar Prusty, aged about 40 years, Son of Bhikari Charan Prusty, Working as Tahasildar, Parjang, At/PO/PS-Parjang, Dist-Dhenkanal, Petitioner No.2 and duly authorized by the Petitioner No.1 to swear this affidavit on his behalf, do hereby solemnly affirm that the facts stated in paragraphs 1 to 4 are true to my own knowledge and true to the best of my information which I obtained from case record.

I believe the information to be true for the following reason: It is based on case record and personal information.

Solemnly declare at the above said this 21st day of January, 2026.

Identified by

P. S. Nayak
A.G.A.
21/01/26
Advocate
Sri Partha Sarathi Nayak
Addl. Government Advocate

Sudev Kumar Prusty
Tahasildar
Deponent
21.01.26

CERTIFICATE

Certified that cartridge papers not being available, thick white papers are being used.

Cuttack

Dt.21.01.2026

[Signature]
PARTHA SARATHI NAYAK
ADDL. GOVERNMENT ADVOCATE

Mob:- 9437277043

Email:- advparthaohc@gmail.com

solemnly sworn before *S. K. Prusty*
me by..... *P. S. Nayak*
being identified by..... *Advocate*
at Cuttack Town Dated..... *21/01/2026*
(A.G.A.)

[Signature]
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2025/EZ
(I.A. No.59/2025/EZ)

Youth United for Sustainable Environment Trust

Applicant(s)

Versus

State of Odisha & Ors.

Respondent(s)

Date of hearing: 15.07.2025

Date of uploading: 22.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s): Mr. Partha Sarathi Nayak, AGA for R-1,2,3,4&6, State
Respondents (in Virtual Mode),
Ms. Papiya Banerjee Bihani, Adv. for R-5 (in Virtual Mode),
Mr. S. S. Tripathy, Adv. a/w
Mr. Pritam Pradhan, Adv. for R-8 (in Virtual Mode),
Mr. Rakesh Behera, Adv. for the Intervenor (in Virtual Mode)

ORDER

1. Mr. Sankar Prasad Pani, assisted by Mr. Ashutosh Padhy, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Rejoinder affidavit dated 14.07.2025 has been filed by the Applicant ; the same is taken on record.
3. Affidavit dated 11.07.2025 has been filed on behalf of the Respondent No.5, Odisha State Pollution Control Board ; the same is taken on record.
4. Affidavit dated 12.07.2025 has been filed by the Assistant Conservator of Forest, Dhenkanal Forest Division on behalf of the Respondent No.4, District Forest Officer, Dhenkanal ; the same is taken on record.

5. Heard Mr. Sankar Prasad Pani, learned Counsel for the Applicant ; Mr. Partha Sarathi Nayak, learned Additional Government Advocate appearing (in Virtual Mode) for the State Respondents, Government of Odisha ; Ms. Papiya Banerjee Bihani, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.5, Odisha State Pollution Control Board ; Mr. S. S. Tripathy, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.8, Private Respondent and Mr. Rakesh Behera, learned Counsel appearing (in Virtual Mode) on behalf of the Intervener.

(Final order of the said case will be uploaded in NGT website by separate sheets of paper)

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 15, 2025,
Original Application No.26/2025/EZ
(I.A. No.59/2025/EZ)
SKB

Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2025/EZ
(I.A. No.59/2025/EZ)

In the matter of:

Youth United for Sustainable Environment Trust

Represented by its President Santanu Kumar Bhukta
S/o Golak Bhukta,
Aged about 32 years,
At/Po – Santhapada,
PS – Talcher,
Dist. – Angul,
Odisha - 759104

.... Applicant(s)

Versus

1. State of Odisha

Represented by Chief Secretary,
Government of Odisha,
Lokaseva Bhawan,
Pin – 751001
Bhubaneswar

2. District Collector, Dhenkanal

At/Po/Dist. - Dhenkanal,
Odisha - 759001

3. Tahasildar, Parjang

At/Po/PS – Tahasil Office,
Garhaparajang,
Odisha – 759120

4. District Forest Officer, Dhenkanal

At/Po - Dhenkanal,
Odisha - 759001

5. Member Secretary

Odisha State Pollution Control Board,
At/Po – A/118, Unit-VII, Nilakantha Nagar,
Bhubaneswar,
Pin – 751012,
Odisha

6. Superintendent of Police, Dhenkanal

At/Po/PS – Near Courthouse,
Durga Bazar,
Dhenkanal,
Odisha - 759001

7. Deputy Director General of Forests,
Ministry of Environment and Forests, Climate Change,
Integrated Regional Office,
Bhubaneswar,
A/3, Rail Vihar, Chandrasekharpur,
Bhubaneswar,
Odisha - 751023

8. Suresh Sahoo,
aged about 51,
S/o - Debraj Sahoo,
At- Paramhans Pur,
Po- Kualo, Ps- Parjang,
Dist. - Dhenkanal,
Pin - 759120

.... Respondent(s)

Date of hearing: 15.07.2025
Date of uploading: 22.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w
Mr. Ashutosh Padhy, Adv. (in Virtual Mode)

For Respondent(s): Mr. Partha Sarathi Nayak, AGA for R-1,2,3,4&6, State
Respondents (in Virtual Mode),
Ms. Papiya Banerjee Bihani, Adv. for R-5 (in Virtual Mode),
Mr. S. S. Tripathy, Adv. a/w
Mr. Pritam Pradhan, Adv. for R-8 (in Virtual Mode),
Mr. Rakesh Behera, Adv. for the Intervenor (in Virtual Mode)

ORDER

1. Heard Mr. Sankar Prasad Pani, learned Counsel assisted by Mr. Ashutosh Padhy, learned Counsel appearing (in Virtual Mode) for the Applicant.
2. The present Original Application has been filed by the Applicant seeking the following reliefs:-
 - I. *Direct the DM Dhenkanal and DFO Dhenkanal to remove the encroachments from the forest land and restore the land to its original condition by removing the Flyash and Dolochar from the land.*
 - II. *Direct the State respondents to compute environmental compensation for illegally encroaching the forest land without prior approval from the competent authority, and to recover the same from the Private respondents.*

- III. *Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to the forest land and environment.*
- IV. *Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice."*
3. The allegation of the Applicant is that the Respondent No.8, Suresh Sahoo, Private Respondent has illegally encroached the Khalpal Reserve Forest land within Mahabirod Forest Range and Revenue land (Under Parjang Tahasil, Mouza-Kualo, Khata No-824 and Plot No-1 recorded as Kisam Gochara) for approach road to one Dhaba (Hotel New Surya) and Parking Place for Heavy Vehicles without any permission from the competent authorities. It is alleged that the Respondent No.8 has illegally encroached part of Khalpal Reserve Forest land and Govt Revenue Land for his hotel/dhaba's parking and approach road.
4. It is alleged that the Respondent No.8 has encroached more than 5 Acres of Land including the Reserve Forest Land and a parking space has been carved created out of this encroached land for renting it out to various vehicle owners.
5. It is also alleged that the Respondent No.8 has illegally constructed a Vehicle Washing Centre, Garage and Dyanamo Repairing Workshop which is also managed by the Respondent No.8.
6. It is stated that on 04.09.2024 one Rasmi Samal had filed a complaint petition before the District Magistrate Dhenkanal alleging illegal parking of vehicles in the reserve forest as well as government land. On receipt of the complaint, the District Magistrate, Dhenkanal ordered the Revenue Inspector, Kualo to visit the alleged site and file a field enquiry report and accordingly

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the Revenue Inspector, Kualo visited the site and submitted his field enquiry report dated 19.09.2024 confirming that during the field enquiry some heavy vehicles were parked over the vacant section of the Reserve Forest which is adjacent to the schedule land.

7. The land schedule has been given in the letter dated 19.09.2024 (page no.20 of the paper book) which is as under:-

LAND SCHEDULE

Village	Khata No.	Plot No.	Kissam	Area (in Ac.)	RT
Kualo	824	01	Gochar	15	Govt. of Odisha

8. The report further mentions that a 'Prohibition' board has been displayed in front of the grazing land and often penalty has been imposed against illegal parking over the said land to prevent unauthorized parking. However, during inspection, not a single vehicle was found parked over the said section of the Reserve Forest.
9. It is also stated that the Applicant also sent an e-mail complaint to the Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office, Bhubaneswar vide his letter dated 26.08.2024 upon which the Ministry of Environment, Forest and Climate Change (MoEF&CC) wrote to the Additional Chief Secretary, Forest Environment & Climate Change Department, Government of Odisha on 08.10.2024 for inquiry and taking necessary action.
10. It is stated that the Additional Chief Secretary, Government of Odisha, thereafter vide his letter dated 28.11.2024 wrote to the Collector & DM, Dhenkanal to look into the matter.

11. It is stated that the Divisional Forest Officer ('DFO' for short), Dhenkanal, informed the petitioner vide his letter dated 19.11.2024 intimating that the alleged area near the New Surya Hotel has been used as parking place by spreading ash is not falling under the jurisdiction of the Khalpal Reserve Forest with reference to the management map of Dhenkanal Forest Division, however, during DGPS Survey it was ascertained that some portion of the boundary line of Khalpal Reserve Forest is visible crossing NH-149 near village Kualo.
12. In the letter it was also stated that till settlement by Re-notification of Khalpal Reserve Forest all possible steps are being taken to safeguard the area. In the meanwhile to restore the forest cover, tree plantation has been raised on the alleged site and some portion of the said land is now vacant for use as village path by the nearby villagers who have submitted a Gramsabha resolution dated 02.09.2024.
13. It is also alleged that the Respondent No.8 has encroached another piece of land over Khata No-824, Plot No-3493, Kissam- Gramya Jungle situated in Mouza-Kualo, under Tahasil-Parjang, Dist.- Dhenkanal and has constructed a residential house thereon.
14. It is also alleged that the Respondent No.8 has dumped Fly ash over the land in question for creating a road to his Dhaba and Parking Space.
15. At the time of admission, the Tribunal constituted a Fact Finding Committee comprising of the following members:-
 - (i) Senior Scientist, Odisha State Pollution Control Board;
 - (ii) District Magistrate, District-Dhenkanal or his representative not below the rank of Additional District Magistrate;

The Committee was required to inspect the site in question and submit its Report with regard to the allegations made in the Original Application.

16. The Tahasildar, Parjang, has filed affidavit dated 07.05.2025. Along with this affidavit, a Joint Inspection Report of an inspection carried out on 17.04.2025, has been filed. The Inspection Report reads as under:-

“Joint Committee Report on O.A. No.26/2025/EZ – Youth United for Sustainable Environment Trust Vrs. State of Odisha and Others before the National Green Tribunal, Eastern Zone, Kolkata – reg.

As per the order dated 01.02.2025 of Hon’ble NGT, EZ, Kolkata a joint committee has been constituted comprising of the, Senior Scientist, Odisha State Pollution Control Board and District Collector, Dhenkanal or his representative not below the rank of Additional District Magistrate to visit the site & look in to the grievances of the applicant and verify the factual position and take appropriate remedial action.

In obedience to the order of the Hon’ble NGT, EZ, Kolkata, the following members of joint committee visited the site on 17.04.2025.

- 1. Sri Lalit Mohan Behera, OAS (S), Additional District Magistrate (Rev), Dhenkanal, Representative of District Magistrate, Dhenkanal (Nodal Officer).*
- 2. Er. Ramesh Kumar Ekka, Sr. Env. Engineer & Regional Officer, Angul, State Pollution Control Board, Odisha.*

The following officers were accompanied the committee during field visit:

- 1. Sri Satya Narayan Sahu, Assistant Conservator of Forest, Dhenkanal.*
- 2. Sri Sudev Kumar Prusty, Tahasildar, Parjang.*

3. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist,
SPC Board, Angul.
4. Sri Harish Chandra Kisan, Range Officer, Parjang.

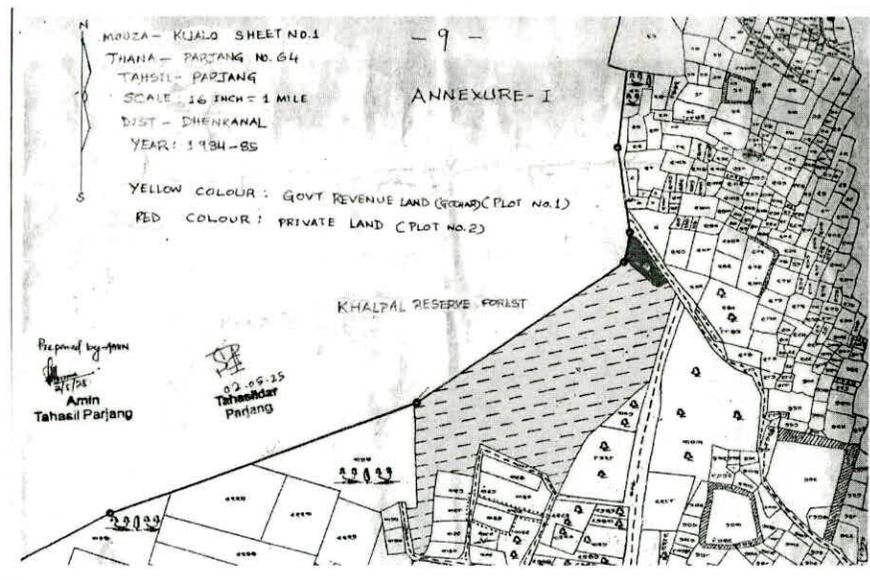
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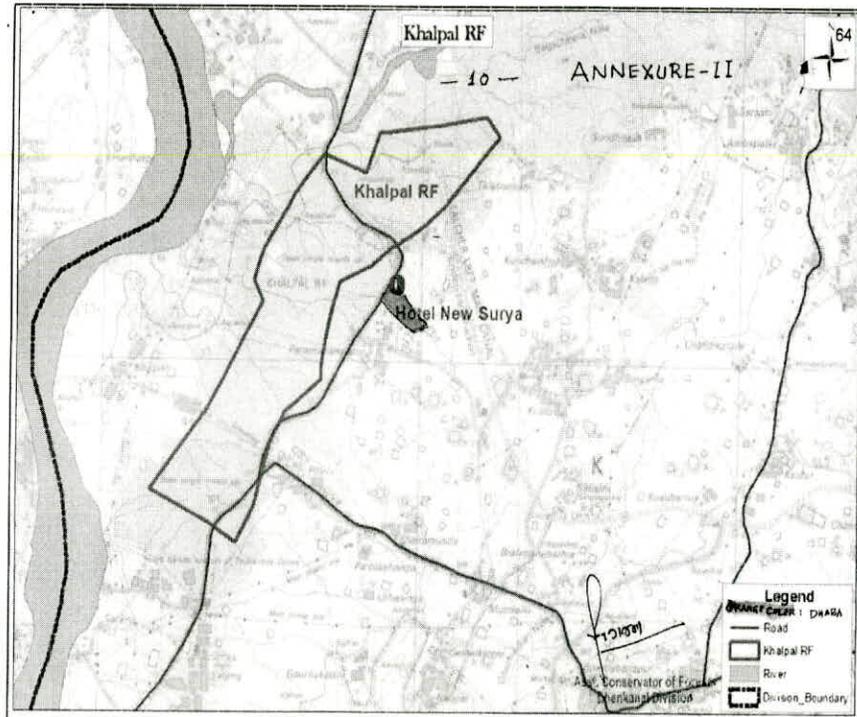
The committee has observed the following points during their visit.

1. It was observed during visit that, plot No.1, kissam Gochar of Khata No.824 under jurisdiction of Parjang Tahasil is free from encroachment. Though the said plot is used for parking of Heavy Vehicles for the time being, it is free from encroachment. It is stated that, there is parking over the land in question for the time being during taking of meal by the drivers of Heavy Vehicle. 'cm) (02) Nos. of temporary shops are also found over the Govt. land in same plot adjacent to the said Dhaba. It was observed that, there is no forest growth/valuable tree growth over Khalpal RF which is adjacent to the plot No.1 under Govt. Khata No.824 of village-Kualo. To protect the Govt. land a prohibition board showing the property belongs to Govt. of Odisha was also displayed over the said land (Cadastral Map of the mentioned plc is attached as Annexure-I).
2. The Assistant Conservator of Forests, Dhenkanal Division present in the joint enquiry, stated that the alleged area which has been used as parking place by spreading Ash is not coming under the Khalpal Reserve Forest Area with reference to the management map of the Dhenkanal Forest Division. But during DGPS survey, it was ascertained that some portion of the boundary line of Khalpal Reserve Forest land is visible crossing at NH 149 nearby village Kualo, and till settlement by re-notification of Khalpal Reserve Forest all possible steps have been taken to safeguard the area. Accordingly tree plantation has been raised on the alleged site. Some portion of the said land is now being used by villagers as walking path

(Management Map of Khalpal Reserve Forest is attached as Annexure-II).

3. The said Hotel / Dhaba is situated on private land i.e. plot No.02, kissam-Gharabari measuring an area of Ac.0.44 under Khata No.31 of village-Kualo which is adjacent to Khalpal Reserve Forest and Govt. Revenue Land.
4. It was observed that, there are some habitations present over the plot No.3493 having kissam as Gramya Jungle under Khata No.824 of village- Kualo since a long period.
5. The alleged site has been filled and compacted with fly ash over an estimated area of 16,275 Sq.m. or 4.0Ac.(approximately) with an average height of 2m. Therefore, the total quantity of fly-ash dumped is estimated to be about 40,687 Metric Tonne (considering density of fly ash to be 1.25 Ton/M³). During visit, it couldn't be ascertained that from which industry the fly-ash has been illegally dumped at the alleged site. However, the dumped area has been compacted with soil cover.





17. With regard to the allegation of encroachment of forest land by the Respondent No.8, the affidavit is silent, but it is stated that customers/drivers are coming to the Dhaba of the said respondent and parking their vehicles on the road side adjacent to the Dhaba for a short period, but there is no complaint that any parking fee is being collected from the parked vehicles. It is also pointed out that apart from the Respondent No.8, many other villagers have constructed houses over Khata No.824, Plot No.3493, Mouza-Kualo having Kisam as Gramya Jungle, measuring an area of Ac.8.50.
18. In the Inspection Report, the Committee noted that Plot No.1 is Kisam Gochar of Khata No.824 under the jurisdiction of Parjang Tahasil and the same is free from encroachment and is being used for parking of heavy vehicles for the time being by drivers stopping there to take meals.

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19. The Inspection Report mentioned that two temporary shops were also found over Government land on the same plot adjacent to the Dhaba in question. It is stated that there is no forest growth/valuable tree growth over Khalpal Reserve Forest which is adjacent to the Plot No.1 under Government Khata No.824 of Village-Kualo, but to protect Government land, a 'Prohibition' board has been displayed mentioning that the property belongs to the Government of Odisha.
20. The Inspection Report also mentions that the Assistant Conservator of Forests, Dhenkanal Division, pointed out that the area which has been used as a parking place by spreading ash is not falling under the Khalpal Reserve Forest area with reference to the management map of the Dhenkanal Forest Division but during DGPS survey, it was ascertained that some portion of the boundary line of Khalpal Reserve Forest Land is visible crossing NH-149 near Village-Kualo and all possible steps have been taken to safeguard the area; tree plantation has also been raised of the said site and some portion of the land is also being used by villagers as a walking path.
21. The Inspection Report further mentions that the Hotel/Dhaba in question is situated on private land i.e. Plot No.2, Kisam-Gharabari measuring an area of Ac.0.44 under Khata No.31 in Village Kualo which is adjacent to the Khalpal Reserve Forest and Government Revenue land; there are some habitations present over the Plot No.3493 having Kisam as Gramya Jungle under Khata No.824 of Village Kualo since a long time; the alleged site has been filled up and compacted with fly ash over an estimated area of 16,275 Sq. m. or Ac.4.0 (approximately) with an average height of 2m; the total

quantity of fly ash dumped is estimated to be about 40,687 MT (considering density of fly ash to be 1.25 Ton/M³); during the inspection, it could not be ascertained as to from which industry the fly ash has been illegally dumped at the alleged site.

22. The Respondent No.5, Odisha State Pollution Control Board, has filed affidavit dated 11.07.2025 reiterating the contents of the Inspection Report, the Odisha State Pollution Control Board being a member of the Committee. It is also stated that the site was inspected by the Regional Office, Angul of the Odisha State Pollution Control Board on 10.07.2025 with regard to the dumping of fly ash and observations noted in para-6 of the affidavit are extracted herein below:-

“.....

1. It was observed that dumping of fly ash has been done at multiple places over the alleged land. It was observed that some portion of the ash dumping area has been covered with soil, but maximum area is left uncovered. This may cause fugitive dust nuisance during summer season and every chance of being washed away to the adjacent land during rainy season.

2. Neither any vehicles nor any miscreants were noticed of handling or dumping of ash in the alleged site on the day of visit. Nearby shopkeepers and local inhabitants were being interrogated about such dumping, but they could not provide any information. Therefore, source of ash dumped at the alleged site could not be ascertained.”

The observations show that dumping of fly ash has been done at multiple places and some portion of the ash dumping has been covered with soil but the maximum area is left uncovered which may be fugitive dust and there is every chance of the same

being washed away to the adjacent land during the rainy season; no vehicles or miscreants were noticed handling or dumping ash at the alleged site on the day of the visit; nearby shopkeepers and local residents were being interrogated with regard to the dumping of fly ash but they could not provide any information.

23. The Respondent No.8, Private Respondent, has filed affidavit dated 16.05.2025 denying the allegations of encroachment by him of any part of the Khalpal Reserve Forest or Government Revenue Land. It is stated that his Hotel/Dhaba is situated on Plot No.2, Khata No.31, Kualo, Kisam-Patita, having an area of Ac.0.44 dec., which is private land. He has also denied that he is providing any services of parking of vehicles by him but persons who come to eat at the Hotel/Dhaba park their vehicles adjacent to the National Highway/approach road and that on the private land on which the Hotel/Dhaba is situated, there are empty spaces which are being used by the customers of the Hotel/Dhaba to park their vehicles.
24. The Respondent No.8 has denied that he has erected any Tyre Puncture Shop, Spare Parts Shop, Vehicle Washing Center, Garage and Repairing Workshop or any other allied shops, that may have been illegally constructed by encroaching on the Khalpal Reserve Forest or the Government Revenue Land.
25. The Applicant has filed his response to the Inspection Report and it is stated that there is no demarcation of the site in question to identify the area of encroached land, nor is there any fencing to prevent further encroachment. Allegations that Fly Ash has been compacted with soil has been denied, though it is reiterated that the Committee has itself noted that about 40,687 MT of Fly Ash has been illegally dumped over the alleged site on Government

Land, mostly Gochar and Forest Kisam, measuring an area of Ac.4.00.

26. With regard to the road being used by the villagers or customers coming to the Dhaba in question, it is stated that the said road is about 40 ft. wide and there is already another road behind the Dhaba/Hotel being used by the villagers but it is alleged that forest land where the Forest Department has planted saplings has been destroyed by vehicles which come to the Dhaba/Hotel and that the Respondent No.8 is using that land as parking space and the Google Earth image of 29.03.2025 also shows that there is no plantation at the site in question and the entire area is filled with Fly Ash.
27. Along with the response affidavit, photographs have been filed from pages 136 to 146 (colly). These photographs show an open road and some portion of land where Fly Ash has been deposited, as well as the Google Earth image which shows an open space of land with no trees on it.
28. Photographs have also been filed along with the affidavit of the Assistant Conservator of Forest, Dhenkanal, showing open land and some forested area with a sign board showing 'No Parking Zone'.
29. Photographs have also been filed with the Original Application in support of the allegations made therein which show open spaces covered with Fly Ash and at page no.49 of the paper book, a photograph of a house has been filed and it is submitted by the Counsel for the Applicant that the house has been constructed over Plot No.3493, Khata No.824, Mouza-Kualo, Tahasil-Parjang even though the said land Kissam is Gramya Jungle and therefore,

the said construction is wholly illegal and amounts to encroachment over forest land.

30. Similar photographs have been filed with the rejoinder affidavit along with certain photographs showing open land and constructed areas.
31. The Inspection Report mentions that the Plot No.1, Khata No.824, is Kisam Gochar and is free from encroachment. The Applicant in Para-2 of his Original Application does not dispute that the said land is recorded as Kisam Gochar but his allegation is that the same is being used for parking heavy vehicles without any permission from the competent authorities.
32. The Applicant has also filed certain judgments in W.P. (C) No.15942/2024, *Kamala Singh Vs. State of Odisha and others*, wherein the Hon'ble High Court of Orissa has directed that if Government land is found to have been encroached upon, the State shall take immediate steps as permissible in law for eviction particularly invoking provisions of the Odisha Prevention of Land Encroachment Act, 1972 and the removal of the encroachments should not exceed beyond three months.
33. In W.P. (C) No.3385/2024, *Trinath Panda Vs. Commissioner-cum-Secretary, Health & Family Welfare Department, Government of Odisha & others*, the Hon'ble High Court of Orissa has disposed of the writ petition with liberty to the petitioner therein to invoke the provisions embodied under the Code or the Odisha Prevention of Land Encroachment Act, 1972.
34. In W.P. (C) No.592/2021, *Sarina Sarkar & Ors. Vs. The State of Haryana & Ors.*, the Hon'ble Supreme Court has directed removal of encroachments on forest land without any exception, not later

than six weeks and submit compliance report before the Hon'ble Supreme Court.

35. In Original Application No.114/2024/EZ, *Rabindra Pradhan Vs. State of Odisha & Ors.*, this Tribunal, after observing that no permission was granted for opening or operating Gram Panchayat office over Plot No.1793, which was forest land, directed the Collector & District Magistrate, Nayagarh, to demolish the illegal structure standing on the land i.e. Plot No.1793, Khata No.387 and to clear the land of all structures and debris as may be standing thereon and restore the land to its original forum.
36. In our opinion, if certain land is Government Revenue Land it is for the revenue authorities of the State to examine as to whether the land can be permitted to be used for parking of vehicles, heavy vehicles or otherwise and this issue by itself does not fall within the jurisdiction of this Tribunal for adjudication not being an environmental issue. However, the allegation that there is encroachment over Khalpal Reserve Forest land within Mahabirod Forest Range has been denied in the Inspection Report and it is stated that the Plot No.1 under Government Khata No.824 of Village Kualo is adjacent to the Khalpal Reserve Forest and to protect the Government Land, a prohibition board has been erected by the Government of Odisha. The allegation of the Applicant is that the land of the Khalpal Reserve Forest adjacent to the land of the Dhaba, also known as Hotel New Surya, does not bear any trees, though it is part of the Khalpal Reserve Forest. This fact is admitted in the Inspection Report which mentions that there is no forest growth/valuable tree growth over Khalpal Reserve Forest adjacent to the Plot No.1, Government Khata No.824, Village

Kualo, though it is admitted that there are some habitations over Plot No.3493 having Kisam Gramya Jungle under Khata No.824.

37. So far as the Khata No.824, Plot No.3493 over which habitation has been set up by some persons and photographs have also been filed by the Applicant mentioning that the same is Kisam Jungle-II, we find from the documents on record (page no.179 of the paper book) that a letter has been issued by the Tahasildar, Parjang, to the Assistant Collector, PG Cell, Collectorate, Dhenkanal, dated 30.05.2025, mentioning that a newly constructed building has been erected over Plot No.3493, Khata No.824 measuring Ac.0.10 dec. out of Ac.8.50 dec. owned by Sri Suresh Sahoo, Respondent No.8 herein and an encroachment case was booked against the encroachers and eviction is under process in Village-Paramhanspur under Parjang Tahasil.
38. Reference has been made that some habitations are present over the Plot No.3493 having Kisam-Gramya Jungle under Khata No.824 of Village-Kualo for a long period.
39. In this view of the matter, since eviction proceedings have already been initiated against the Respondent No.8 from the portion of the Khata No.824 classified as Gramya Jungle as evident from the letter dated 30.05.2025, therefore, the State Respondents are directed to take the eviction proceedings to their logical conclusion and ensure that forest land at Khata No.824, Plot No.3493 is duly secured from encroachment and constructions are removed and the land is restored as a forest by plantation of trees as will also be clear from the law laid down by the Hon'ble High Court of Orissa and the Hon'ble Supreme Court and this Tribunal referred to above.

40. So far as the portion of the land which is part of Khalpal Reserve Forest over which there is no forest growth, as shown from the Inspection Report, we direct the State Respondents to ensure that plantation is carried out on the said plot with native species of trees and the plot is secured with appropriate markings or barbed wire boundary, as the case Divisional Forest Officer may deem appropriate and plantation be carried out over this plot for its restoration as forest. This exercise shall be carried out by the State Respondents within three months i.e., **by 31.10.2025**.
41. The categorical stand of the State Respondents and also evident from the Inspection Report is that the Hotel/Dhaba of the Respondent No.8 is situated on private land i.e., Plot No.2 which is Kisam-Gharabari measuring an area of Ac.0.44 under Khata No.31, Village-Kualo, though it is adjacent to the Khalpal Reserve Forest and Government Revenue Land. In this view of the matter, no directions are required as against the Respondent No.8 in respect of this land.
42. The Inspection Report, however, substantiates the allegation of the Applicant that there is large-scale dumping of Fly Ash over the forest land which is estimated by the Inspecting Committee to be about 40,687 MT, spread over an area of 16,275 Sq.m., or 4.0 Ac. (approximately). Though the Committee is silent as to from where this Fly Ash has been brought and illegally dumped on forest land, the State Pollution Control Board cannot relinquish its responsibility as a Regulatory Authority from carrying out proper inquiry as to how such a huge quantity of Fly Ash came to be dumped on forest land over such a large area without their knowledge and without the Tahasildar, Parjang, informing the

District Magistrate, Dhenkala, Divisional Forest Officer, Dhenkanal, or the State Pollution Control Board, Angul about it which shows dereliction of duty by the authorities at the local level and the matter needs to be investigated and inquired and disciplinary action taken against the delinquent authority. Further, investigative action needs to be taken to identify the violator who has dumped 40,687 MT fly ash on forest land illegally and steps are required to be initiated by the State Pollution Control Board against the environmental violator and Environmental Compensation be determined and recovered from the violator as per law since it has not come on record in any of the affidavits as to who is the violator though an allegation has been made by the Applicant that the fly ash has been dumped by GM Iron & Steel Company Limited in para-6 of his response affidavit dated 19.05.2025 but the GM Iron & Steel Company Limited has not been impleaded in the present proceedings as a Respondent and has not been heard.

43. We, therefore, dispose of this Original Application with a direction to the Odisha State Pollution Control Board to investigate the matter of dumping of 40,687 MT of fly ash over 16,275 Sq.m. /4.0 Ac. (approximately) and when the violator has been identified, proceedings for recovery of Environmental Compensation shall be initiated against the violator, giving due notice and opportunity of hearing as required by law.
44. The Original Application is disposed of with the aforesaid directions. The Respondents shall also file affidavit of compliance **by 31.12.2025.**
45. There shall be no order as to costs.

I.A. No.59/2025/EZ:-

1. This Interlocutory Application has been filed by the Applicant, Rohita Kumar Jena, praying that he may be allowed to be impleaded as Respondent No.9 in the present proceedings. It is stated that as per land schedule, the land in question is inhabited by almost 300 families of Kualo village; these families have been residing on scheduled land from pre-independence times under the watch of the then Gadajat kingdom. It is also stated that post-independence, the villagers have approached the subsequent governments with requests to record their names in the Record of Rights but their requests have fallen on 'deaf ears' but in view of the present Original Application, the villagers apprehend the risk of being thrown out of their houses, and, therefore, they may be heard.
2. While deciding the Original Application, we have not given any direction with regard to any persons residing on Government Revenue Land, and whether such persons are to be evicted or not evicted is a matter in which a decision has to be taken by the Government as per extant law and this Tribunal has no jurisdiction with regard to revenue matters. Moreover, in view of the findings that we have already given hereinabove in the present Original Application based upon the pleadings of the parties and facts emerging from the Inspection Report, we are of the view that the Applicant of I.A. No.59/2025/EZ is not mentioned in the Inspection Report and therefore, is not a necessary party in the present Original Application and is not required to be impleaded in the array of Respondents.

3. However, in view of the letter of Tahasildar, Parjang, dated 30.05.2025, mentioning that eviction proceedings have been initiated against the Respondent No.8, it is open for the Respondent No.8 to contest the eviction proceedings on its own merits in his own case and in any case, there being no allegations against the Applicant of the I.A. No.59/2025/EZ the said Applicant is not a necessary party to the present proceedings.
4. The I.A. No.59/2025/EZ is accordingly rejected.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 15, 2025,
Original Application No.26/2025/EZ
(I.A. No.59/2025/EZ)
MN

T.C. Attested.


Sri Partha Sarathi Nayak
Addl. Government Advocate

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ANNEXURE-F/2SERIES

OFFICE OF THE TAHSILADAR, PARJANG

ଓଡ଼ିଶା ସରକାର ଓ କାର୍ଯ୍ୟନିର୍ବାହୀ ଦଣ୍ଡାଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପରଜଙ୍ଗ

Email-tah.parjang-od@nic.in

Letter No. 3925 /Dt. 03.11.2025

To

The Regional Transport Officer,
RTO Office, Dhenkanal,
Odisha.

Sub: Regarding Illegal Parking of Vehicles on Government Gochar Land.

Sir,

In inviting a kind reference to the subject cited above, I am to inform you regarding the illegal parking of vehicles on government gochar (grazing) land located at Mouza Kualo pertaining to Khata No. 824, Plot No. 01 measuring an area of Ac. 15.00.

It has been observed that several vehicles, including heavy trucks and private cars, are being regularly parked on this gochar land. This unauthorized occupation is not only causing damage to the land meant for grazing cattle but also creating obstruction and inconvenience for the local residents and livestock owners.

On 31st October 2025, on random visit of the undersigned the following heavy vehicles bearing vehicle registration no. as mentioned in the table below with geo tagged photo enclosed were parked on the above mentioned Gochar Land.

As per government regulations, gochar land is reserved exclusively for the purpose of community grazing and should not be used for any other activities, including vehicle parking.

Therefore, I kindly request your good office to take immediate steps to investigate the matter and initiate appropriate action against the individuals responsible for this illegal parking.


26.12.25
Tahasildar
Parjang

Your prompt intervention in this matter will help protect public land and ensure its proper use for community welfare.

SL NO.	TYPE OF VEHICLE	REGISTRATION NO. OF VEHICLE	REMARKS
1	TRUCK	OD 35 D 5814	
2	TRUCK	OD 35 B 9182	
3	HYVA	OD 16 H 9704	
4	TRAILER	JH 02 BK 9718	
5	TRAILER	TN 28 BA 7177	

Encl- As above.

Yours faithfully,


03.11.25

Tahasildar, Parjang

Memo No. 3926 Dt. 03.11.2025

Copy submitted to the Sub-Collector, Kamakhyanagar for favour of kind information and necessary action.


03.11.25

Tahasildar, Parjang

Memo No. 3927 Dt. 03.11.2025

Copy submitted to the Collector & District Magistrate, Dhenkanal for favour of kind information and necessary action.


03.11.25

Tahasildar, Parjang


26.12.25

**Tahasildar
Parjang**



ଓଡ଼ିଶା ସରକାରଙ୍କ ଅନୁପ୍ରବେଶ ଦଣ୍ଡମାନ
 ବ୍ୟାପକ
 ମୌଜା. ଗାଡ଼ା ନଂ. ପୁର ନଂ. ରଜବା. କିସମ
 କୁଆଁରୀ ମଝ (୨୫୭) ଏ ୪୯୫.୦୦ ଶେର
 ରା/ ଚଢ଼ିବଜାର ଗଜପତି

Latitude: 20.965928
 Longitude: 85.288252
 Elevation: 91.47±3.7 m
 Accuracy: 90.8 m
 Time: 31-10-2025 17:46
 Note: Plot No.1 ,Kisam-Gochar ,Khata No.824 Mouza-Kualo

Powered by NoteCam

Handwritten signature
 Tahasildar 2.25
 Parjang

PROPERTY OF GOVERNMENT OF ODISHA

ENTRY IS PUNISHABLE

SCHEDULE

MOUZA	KHATA NO	PLOT NO	KISAM
KUALO	824 (RESERVED)	1	GOCHAR


26.12.25
Tahasildar
Parjang

Sundry by Nazir

11 1004 01

11 1004 01

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ଅନୁରୋଧ
କରି ଯାଉଛି ଏହା ଉପରେ କେଉଁ
କାର୍ଯ୍ୟକ୍ରମ ଗ୍ରହଣ କରାଯିବ ସ୍ପଷ୍ଟ
କରିବା ପାଇଁ ଅନୁରୋଧ କରାଯାଉଛି

Solemnly affirms before
me. Nazir
15/10/21
Parjang Office
Parjang

(Signature)
15/10/21

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Encl. Case No. 97/2025

PR No. 2433

English Translation of Oriya Annexure Page 35

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Suresh Kumar Sahu S/o Debaraj Sahu

Address: - Kwalu.

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasildar Odisha Puri.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kwalu</u>	<u>824</u>	<u>3493</u> <u>326</u>	<u>8.50</u> <u>10.75</u>	<u>0.10</u> <u>0.02</u> <u>0.12</u>	<u>House</u>

Date 06.10.2025

- Sd -
Tahasildar

LIST OF ENCROACHERS OF KUALO/ PARAMHANSPUR KHATA NO.824, PLOT NO.3493, RAKHIT GRAMYA JUNGLE AC.8.50 DEC.

SL NO	NAME & ADDRESS OF THE ENCROACHER	NATIVITY	CATEGORY	MODE OF OCCUPATION	OCCUPATION	REMARKS
1	MULIA SAHOO S/O-SUDARSHAN SAHOO, CASTE-CHASHA, AT-KUALO	KUALO	OBC	CULTIVATION	CULTIVATION , INDIAN RAILWAY (SON), POLICE(SON)	Ench. Case No.132/2025
2	CHIRANJITLAAL SAHOO S/O-KRUSHNA CHANDRA SAHOO, CASTE-CHASHA, AT-KUALO	KUALO	OBC	CULTIVATION	SERVICE AT JINDAL, RETD. TEACHER (FATHER)	Ench. Case No.128/2025
3	MINAKETAAN MOHANTY S/O-BANAMALI MOHANTY, AT-TALCHER	TALCHER		CULTIVATION	RETD. MCL EMPLOYEE	Ench. Case No.129/2025
4	BIBHUTI KUMAR SAHOO S/O-MAHESAWR SAHOO, CASTE-CHASHA, AT-KUALO	KUALO	OBC	CULTIVATION	DAILY WAGES LABOUR	Vasundhara Setteled Khata No.782/1189 of Mouza. Kualo. Ench. Case No.121/2025
5	ANTARYAMI BHUTIA S/O-RAMESH CHANDRA BHUTIA, CASTE-GOPAL, AT-KUALO	KUALO	OBC	CULTIVATION	PRIVATE JOB AT RANA STEEL PLANT	Ench. Case No.108/2025
6	SAILENDRA SAHOO S/O-KULAMANI SAHOO, CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (ASBESTOS)	BETEL SHOP	Ench. Case No.103/2025
7	RANJIT SAHOO S/O-UDAYANATH SAHOO, CASTE-TELI, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	TEA STALL	Ench. Case No.100/2025
8	DURGA PRASAD BISWAL S/O-DUSMANTA BISWAL, CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (ASBESTOS)	TEA STALL	Ench. Case No.109/2025
9	SISIR KUMAR BISWAL S/O-DUSMANTA BISWAL,CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (ASBESTOS)	DRIVER	Ench. Case No.110/2025
10	NABA KISHORE SAHOO S/O-GIRIDHARI SAHOO, CASTE-TANTI, AT-KUALO	AT-KHUNTABATI, PS-TUMUSINGHA, TAHASIL-K.NAGAR, DHENKANAL	NON-ST/SC	ERECTION OF HOUSE (ASBESTOS)	DAILY WAGES LABOUR	Ench. Case No.99/2025

Suden Kumar Parag
 Tahasildar
 Parang

11	BALARAM SAHOO S/O-SANAT CHANDRA SAHOO, CASTE-TANTI,AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC & ASBESTOS)	DAILY WAGES LABOUR	Ench. Case No.98/2025
12	SURESH SAHOO S/O-DEBARAJ SAHOO CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC & ASBESTOS)	NEW SURYA DHABA OWNER	Ench. Case No.97/2025
13	KHIROD CHANDRA BISWAL S/O-GOLEKHA CHANDRA BISWAL, CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	TIFFIN STALL	Ench. Case No.104/2025
14	RABINARAYAN SAHOO S/O-KULAMANI SAHOO,CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	CULTIVATION, GARRAGE AT BAHLLAR (SON)	Ench. Case No.105/2025
15	SANTOSH BEHERA S/O-ROHIT BEHERA, CASTE-GOPAL, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	STAYING AT ROURKELA	VEGETABLE SHOP Ench. Case No.107/2025
16	SARAT BISWAL S/O-LOKANATH BISWAL CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	CULTIVATION,TATA ACE DRIVER (SON)	Ench. Case No.111/2025
17	PABITRA SWAIN S/O-CHANDRAMANI SWAIN, AT-KUALO	PURI, ASTARANG	NON-ST/SC	ERECTION OF HOUSE (RCC)	PRIVATE JOB AT TALCHER (COMPANY)	Ench. Case No.106/2025
18	AJAY KUMAR SAHOO S/O-BHOLESWAR SAHOO, CASTE-CHASHA, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	RETD. EMPLOYEE UNDER NTPC CONTRACTOR,CISF(SO N),POSTAL GDS (SON)	Ench. Case No.102/2025
19	NAROTTAM SAHOO S/O-ADHIKARI SAHOO, CASTE-TELI, AT-KUALO	KUALO	OBC	ERECTION OF HOUSE (RCC)	RETD. POLICE INSPECTOR ,TATA STEEL LTD. (SON)	Ench. Case No.101/2025

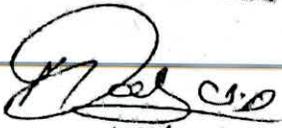

26.12.25
Tahasildar, Parjang
Tahasildar
Parjang

NAZIR
Pajang

ଅନୁମତି ପତ୍ର

ନମ୍ବର ୧୨୭ ୨୦୨୫

ମୁଁ ଏହି କାର୍ଯ୍ୟ ପାଇଁ ସମ୍ମତ କରୁଅଛି ଏବଂ ଏହାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମ୍ମତ କରୁଅଛି ଏବଂ ଏହାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମ୍ମତ କରୁଅଛି


15/10/25

Golemply affirms before
me. Nazir
Office
Pajang

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Encl. Case No: 132/2025

PR No: 2403

English Translation of Oriya Annexure Page-40

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Multra Sahu s/o Sudanshan Sahu

Address: Kuabo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kuabo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.15</u>	<u>Cultivation.</u>

Date 06.10.2025

- sd -
Tahasilidar

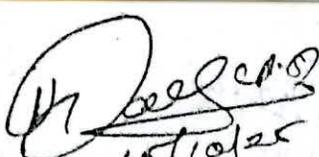

26-12-25
Tahasilidar
Parjang

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ଅ
କିରୀଟିକାଳ
ଶାଳା-ବାଜରା
ମହାଶାଳା

Chitambhitaran Sam

ଅନୁରୋଧ
କରି ଯେଉଁ ଶାଳା ଶାଳା
କରି ଯେଉଁ ଶାଳା ଶାଳା
କରି ଯେଉଁ ଶାଳା ଶାଳା


15/10/25

Solemnly affirms before
me.  Nazir
Tahasil Office
15/10/25
Narjang
20 29-00

-45-

Enco. Case No.: 128/2025

PR No.: 2464

English Translation of Oriya Annexure Page -43

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Chitranjilal Sahu s/o Krishna Chandra Sahu

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.12.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kualo	824	3493	8.50	0.08	Cultivation.

Date 06.12.25

- sd -
Tahasildar


26.12.25
Tahasildar
Parjang

-46-

XIV-- ପାଠ୍ୟ ସଂ. ୨୩୧ (Revised)

ପାଠ୍ୟ 'କ'

ଓଡ଼ିଆ କୁଳୀ ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିକିରଣ, 1972 ଯାଜା ୭ ଅନୁଯାୟୀ ଲୋଡ଼ିଏ
 [ନିୟମ ୫ (1) ବ୍ୟବଧି]



ମିଳିକେତନ ସହାୟିତା ପିଲା ସମ୍ପାଦନ ସହାୟିତା
 ପିଲା ସଂଖ୍ୟା (.....)

ଯେହେତୁ ପ୍ରତୀତ-ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ କୁଳୀକୁ ଅନୁମତି ଦିବା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପୁତ୍ର ଏଡ଼ୁଆରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସୁଧା ବା ଆପଣଙ୍କର ସମତାପର ପୁତ୍ରମାନଙ୍କୁ କରାଯାଉଥିବା ବା ୨୦.୧୦.୨୫ ରୁ ୧୧.୧୨.୨୫ ପର୍ଯ୍ୟନ୍ତ ସମୟରେ ନିମ୍ନ ସ୍ୱାଧୀନକାରୀଙ୍କ ସମ୍ମୁଖରେ ଉପସ୍ଥାପନ କରି ଓଡ଼ିଆ କୁଳୀ ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିକିରଣ, 1972 ର ଯାଜା ୭ ଏବଂ ୫ ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ରମ ଆପଣଙ୍କ ପୁତ୍ର କାର୍ଯ୍ୟକ୍ରମର କରା ନ ଯିବ ବାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିଲ୍ଡର ନାମ	ଖସତା ସଂଖ୍ୟା	ଦିଗରଣା	ପଞ୍ଜାରେ ଦରଜ ଜମାଯାଇଥିବା ମୂଳାବଳ ଖସତାର ସମ୍ପୂର୍ଣ୍ଣ ରକମ	ଅନୁମତି ଦିବା ଦଖଲ କରିଥିବା କୁଳୀର ପରିମାଣ	ଦଖଲ କରିଥିବା କୁଳୀ ଦରଜ ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଝୁଆଳି	୮୭୦	୩୪୨୩	୮.୫୦	୦.୧୦	୦.୧୦ (୦.୧୦)

ତାରିଖ 05.10.25

[Signature]
 Tahasildar
 Parjang

[Signature]
 26.12.25
 Tahasildar
 Parjang



2010-2011
10/10/10

2010-2011

Narottam Patel

Ramesh Ch. Jha

2010-2011 2010-2011

ଅନୁରୋଧ
କରିବା ହେଉଛି ଶ୍ରୀମତୀ ଉତ୍କଳୀ ମହାପାତ୍ରଙ୍କୁ ଉତ୍କଳୀ
ଉଚ୍ଚ ନିର୍ଦ୍ଦେଶକ ସ୍ୱରୂପେ ନିଯୁକ୍ତ କରିବା ପାଇଁ ସମ୍ପର୍କିତ
କାର୍ଯ୍ୟକ୍ରମ ।

ଶ୍ରୀ ରାମେଶ ଚନ୍ଦ୍ର
ଜା/୧୫

Solemnly affirms before
me, the
Office
15/10/10

Encr. Case No- 129/2025

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PR No:- 2389

English Translation of Oriya Annexure Page-46

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Minaketan Mahanty, Banamali Mahanty

Address: Kuala

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kuala	824	3493	8.50	0.10	Cultivation

Date 06.10.2025

- sd -
Tahasilidar

J.P.
26.12.25
Tahasilidar
Parjang

22-49-

ଅନୁସୂଚୀ XIV-- ପାଠନ ସଂ. 931 (Revised)

ପାଠନ 'କ'



ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ଦ୍ରଷ୍ଟବ୍ୟ]

ବିଷୟ: ଶୁଆର ସାହି ପିତା
ଠିକଣା: ଶୁଆର ମାଳି

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପୂର୍ଣ୍ଣ ପ୍ରତିନିଧିଙ୍କ ଜରିଆରେ ତା 05.10.2025 ରିଖ 21.12.25 ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ । ଓଡ଼ିଶା ଅଧିକାରୀ

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମ୍ପୂର୍ଣ୍ଣ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିଭଳି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଶୁଆର ମାଳି	୮୭୪	୩୪୨୩	୮୫୦	୦.୧୦	୦୨୭

ତାରିଖ 05.10.25

ତହସିଲଦାର
Tahasildar
Parjang

Tahasildar
Parjang
26.12.25

Handwritten notes in Odia script, including "ମାଧ୍ୟମିକ" and "ଉଚ୍ଚ ମାଧ୍ୟମିକ".

Faint handwritten text in Odia script.

Faint handwritten text in Odia script.



Handwritten Odia text: "ଏ ଚିତ୍ର ଚିତ୍ରଣ - ବିଭିନ୍ନ ସାମଗ୍ରୀ".

Printed Odia text: "ମାଧ୍ୟମିକ ଶିକ୍ଷା ପାଇଁ ଉଦ୍ଦିଷ୍ଟ", "ଉଚ୍ଚ ମାଧ୍ୟମିକ ଶିକ୍ଷା ପାଇଁ ଉଦ୍ଦିଷ୍ଟ", "ଉଚ୍ଚ ମାଧ୍ୟମିକ ଶିକ୍ଷା ପାଇଁ ଉଦ୍ଦିଷ୍ଟ".

Handwritten signature and date: "15/10/25".

Printed English text: "Solemnly affirms before me. Nazir, Kaniashi Office, Parjang".

Faint handwritten text at the bottom right.

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Encl. Case No - 121/2025
PR No - 2462

English Translation of Oriya Annexure page - 49

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Bibhuti Kumar Sahu s/o Maheswar Sahu

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kualo	824	34/93	8.50	0.10	Cultivation

Date 06.10.25

- sd -
Tahasildar

26.12.25
Tahasildar
Parjang

ସୂଚୀ XIV-- ପାରମ୍ପା 931 (Revised)

ପାରମ୍ପା 'ବ'

ଓଡ଼ିଶା କୃଷି ଅନୁସନ୍ଧାନ ଦଫ୍ତର ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (1) ଦ୍ୱାରା]



ପ୍ରା. ଅଧିକାରୀଙ୍କୁ ଲିଖିତ ଭାବେ ଶୁଣାଇବା ପାଇଁ ଯୋଗାଯୋଗ କରିବା ପାଇଁ ଉପରୋକ୍ତ ବିବରଣୀ ସହିତ ଉପରୋକ୍ତ ନିୟମାବଳୀର ଅନୁଯାୟୀ ନିମ୍ନଲିଖିତ ବିବରଣୀ ପ୍ରଦାନ କରାଯାଇଛି ।

ଯେହେତୁ ପ୍ରତ୍ୟେକ ହୋଇଥିବା ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସମସ୍ତ କାର୍ଯ୍ୟକ୍ରମ କୃଷିକୁ ଅନୁମତି ଦିବା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କର୍ମଚାରୀଙ୍କ ପ୍ରତିନିଧିତ୍ୱରେ କିମ୍ବା ଅନ୍ୟ କୌଣସି ବ୍ୟକ୍ତିଙ୍କୁ ଉପରୋକ୍ତ ନିୟମାବଳୀର ଅନୁଯାୟୀ, 1972 ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ରମ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟକ୍ରମକୁ ଅନୁମତି ଦିବା ନିମ୍ନ ଉପରୋକ୍ତ ବିବରଣୀ ଦେଖାଇବାକୁ ଅନୁରୋଧ କରାଯାଉଅଛି ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିଲ୍ଡର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜୀକରଣ ଦରଜ କରାଯାଇଥିବା ମୂଳାବଳ ଓ ସତ୍ତାର ସମ୍ବନ୍ଧରେ ରକ୍ତ	ଅନୁମତି ଦିବା ଦଖଲ କରିଥିବା କମିର ପରିମାଣ	ଦଖଲ କରିଥିବା କୃଷି ଜିଲ୍ଲି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
କୁଆଳା	୮୭୪	୩୪୨୩	୮.୫୦	୦.୦୮	୧୨୫୫

ତାରିଖ 05.10.22

Handwritten signature and official stamp of the Tahasildar.

Handwritten signature and blue stamp: Tahasildar Parjang, 26.12.25

-53-

2011-11-11-11-11

10-1

11-11-11-11

11-11-11-11

11-11-11-11

11-11-11-11

11-11-11-11

Antarjayanti Bhatta

ଅନ୍ତରଜାୟାଣ୍ଟି ଭଟ୍ଟା
ପ୍ରତିଜ୍ଞା କରୁଅଛନ୍ତି ଯେ
ଉପରୋକ୍ତ ସତ୍ୟ ଅଟେ
କିମ୍ବା ତାହା ତାଙ୍କର ସ୍ମୃତି ଅଟେ

Solemnly affirms before
me. Nazir
15/11/11
Panjanga Office
Panjang

11-11-11-11

11-11-11-11

-54-

Enco. Case No - 108/25
PR NO - 2416

English Translation of Oriya Annexure page 52

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Antaryami Bhuta s/o Ramesh ch Bhuta

Address:

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kuado</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.08</u>	<u>fencing</u>

Date 06.10.25

sd-
Tahasildar

[Signature]
26.12.25
Tahasildar
Parjang



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Faint handwritten text in the middle right section.

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Faint handwritten text in the lower middle section, possibly a signature.

Solemnly affirms before
me. Nazir
Tajast Office
Panjang

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Handwritten signature and date: 15/10/25

-57-

Encos Caseno:- 103/2025
PR No:- 2451

English Translation of Oriya Annexure Page 55

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Sentendra Sahu s/o Kulamani Sahu

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil office Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kualo</u>	<u>824</u>	<u>3493</u> <u>326</u>	<u>8.50</u> <u>8.75</u>	<u>0.06</u> <u>0.02</u> <hr/> <u>0.08</u>	<u>House.</u>

Date 06.10.25

sd
Tahasildar

JCP
26.12.25
Tahasildar
Parjang

ପାରମ୍ପରା 'ବ'

ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଫ୍ତର ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ
[ନିୟମ 6 (1) ଦ୍ୱାରା]

ପ୍ରଦେଶ

ଶ୍ରୀ ...
ପିତା ...
ଠିକଣା ...

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପତ୍ର ପ୍ରତିନିଧିତ୍ୱ କରିଆରେ ତା ୨୦.୧୦.୨୫ ରିଖ ... ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଫ୍ତର ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିଲ୍ଡର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପତ୍ତାରେ ଦରତ କରାଯାଇଥିବା ମୂତାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିରକି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଝୁଆଳା	୮୭୪	୩୪୨୩ ୩୭୬	୮.୫୦ ୧୦.୭୫	୦.୦୮ ୦.୦୭	୯୮୨ ୩୦୮୮

ତାରିଖ ୦୨.୧୦.୨୫.

Tahasildar
Parjang

26.12.25
Tahasildar
Parjang

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Handwritten mark or signature at the top right.

Handwritten text in the middle left section.

Handwritten text in the middle right section.

Handwritten text in the lower middle section.

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Printed text in the bottom left corner, possibly a header or footer.

Solemnly affirms before me. Nazir, Tanaquil Office, Parjang

Handwritten signature and date (15/10/20) in the bottom left.

Handwritten text in the bottom right corner.

- 60 -

Encl. Case No: - 100/2025

PR No: - 2449

English Translation of Oriya Annexure Page-5B

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Ranjit Sahu s/o Udayanath Sahu

Address: Kwalo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

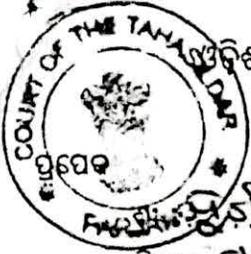
Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kwalo	824	3493 326	8.50 10.75	0.08 0.02 <hr/> 0.10	House shop.

Date 06.10.25

— sel —
Tahasildar

26.12.25
Tahasildar
Parjang

ପାରମ 'କ'



ବିଶ୍ୱା ଭୂମି ଅନୁଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ
[ନିୟମ 6 (I) ଦ୍ରଷ୍ଟବ୍ୟ]

ପ୍ରତି. ପ୍ରଧାନ ବିଜ୍ଞାପକ ପିତା. ପୁରୁଷୋତ୍ତମ ବିଜ୍ଞାପକ
ଠିକଣା. ପା. ଜୁଆଳା

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପତ୍ର ପ୍ରତିନିଧିତ୍ୱ କରିଆରେ ତା ୨୪.୦୨.୨୫ ରିଖା ୧୧.୧୨.୧୦ ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ଷମ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପକାରେ ଦରଜ କରାଯାଇଥିବା ମୂତାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି ବିରକ୍ତି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଜୁଆଳା	୮୭୪	୩୪୨୩	୮.୫୦	୦.୦୪	୩୨

ତାରିଖ ୦୪.୧୦.୨୫

(Signature)
ତହସିଲଦାର
Tahasildar
Parjang

(Signature)
26.12.25
Tahasildar
Parjang

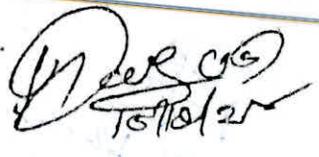
ଶ୍ରୀ ସୁଧାନ କୁମାର

୧୫/୦୫/୨୦୧୯

୧୫/୦୫/୨୦୧୯

ମୋର ନାମ ସୁଧାନ କୁମାର
ମୋର ଠିକଣା ପଞ୍ଚମୁଖୀ
ମୋର ନାମ ସୁଧାନ କୁମାର

Solemnly affirms before
me. Nazir
Office
Panang


15/05/19

- 63 -

Eno. Case No - 109/2025
PR No: - 2431

English Translation of Oriya Annexure Page - 61 -

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Durgaprasad Biswal s/o Dhumanta Biswal

Address: Kuelo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kuelo	824	3493	8.50	0.04	House

Date 04.10.25

— sel —
Tahasildar

J.P.
26.12.25
Tahasildar
Parjang

-66-

Encl. Case No:- 110/2025

PR No:- 2419

English Translation of Oriya Annexure page- 64

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Shishir Kumar Biswal s/o Duesmanta Biswal

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kualo	824	3493	8.50	0.04.	House.

Date 06.10.25

— Sol —
Tahasildar

26.12.25
Tahasildar
Parjang

- 67 -

XIV-- ପାରମ ସଂ. 931 (Revised)

ପାରମ 'କ'

ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ଦ୍ରଷ୍ୟ]



ଶ୍ରୀ. ନୀଳ କି. ଖୋରା... ସାହି... ପିତା. ବି. ସି. ଖୋରା... ସାହି...
ଠିକଣା. ପ୍ରା. ଶୁ. ଖୋରା...

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପତ୍ର ପ୍ରତିନିଧିତ୍ୱ କରିଆରେ ତା ୦୫.୧୦.୨୫ ରିଖ ୧୧.୦... ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ରିୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମ୍ବନ୍ଧୀୟ ରକସା	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିରାଜି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଖୁଆଳୋ	୮୭୪	କାଟରୀ	୮.୫୦	୦.୧୦	କାଟ

ତାରିଖ 05.10.25

(Signature)
ତହସିଲଦାର
Tahasildar
Parjang

(Signature)
26.12.25
Tahasildar
Parjang

-68-

OFFICE

Nabakrishan Sahu

ଅନୁରୋଧ
ଏହି କ୍ଷେତ୍ର ମୌଜାକୁ ଯାକ ଗ୍ରାମିଣ କୃଷକ
ସାଥେ ଏକ ସମ୍ପଦେ ଏଡ଼ିଏ ନମ୍ବର ଦୁଇ
କ୍ଷେତ୍ରରେ ସାତଜଣ ଗ୍ରାମିଣ କୃଷକ ଗ୍ରାମିଣ

Solemnly affirms before
me. Nazir
Office
Parjang


10/1/25

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Encro. Case No:- 99/2025

PR No:- 2402

English Translation of Oriya Annexure page - 67

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Naba Kishor Sahu s/o Giridhari Sahu

Address: Kwalo.

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11.00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil. Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kwalo	824	3493	8.50	0.10	House.

Date 08.10.25

-cd-
Tahasildar

26.12.25
Tahasildar
Parjang

-71-

OFF

Scanned

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ଅନୁରୋଧ

15/10/2025

ଅନୁରୋଧ

ଅନୁରୋଧ

ଅନୁରୋଧ
ଅନୁରୋଧ

ଅନୁରୋଧ
ଅନୁରୋଧ
ଅନୁରୋଧ

[Signature]
15/10/2025

Solemnly affirms before
me Nazir
Office
Parjang

[Signature]
15/10/2025

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Encl. Case No:- 98/2025

PR No:- 2413

English Translation of Oriya Annexure Page- 70

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Bulaxam Bahu s/o Late. Shasata Ch Sahu

Address: Kwalo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasildar Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kwalo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.08</u>	<u>House</u>

Date 06.10.25

sd
Tahasildar

9/10/25
20.12.25
Tahasildar
Parjang

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E.No-104/2025
PPNo-2393

ଅନୁସୂଚୀ XIV-- ପାରମ୍ପରା 931 (Revised)

ପାରମ୍ପରା 'କ'

ଓଡ଼ିଶା କୃଷି ଅନୁସୂଚୀର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ
[ନିୟମ 6 (I) ଦ୍ୱାରା]



ଶ୍ରୀ ... ମାଧୁସୂଦନ ... ଚନ୍ଦ୍ର ... ବିହାରୀ ... ପତା ... ଗୋଲୁଆ ... ବିହାରୀ ...
ଠିକଣା ... ଘାଟ ... ଖୁର୍ଦ୍ଧା ...

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ କୃଷିକୁ ଅନୁମତି ଦିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ଦେଇଅଛି ଯେ ଆପଣ ସୂକ୍ଷ୍ମ ବା ଆପଣଙ୍କର କ୍ଷମତାପତ୍ର ପ୍ରତିନିଧିତ୍ୱ କରିଆରେ ତା ... ୨୪.୧୦.୨୫ ରିଖ ... ୧.୧.୧୯୯୯ ... ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା କୃଷି ଅନୁସୂଚୀର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ରମ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିହାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ଦିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା କୃଷି କିରକି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଝୁଆଳ	୮୭୪	୩୪୨୩ ୩୨୦	୮.୧୦ ୮.୭୫	୦.୦୫ ୦.୪୦ ----- ୦.୪୫	୩୨ ୬ ଜୋକାଳ

ତାରିଖ ୦୫. ୧୦. ୨୫.

(Signature)
ତହସିଲଦାର
Tahasildar
Parang

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ପାରମ୍ପରା) CTP--46--1,00,000--08-03-2022

(Signature)
26.12.25
Tahasildar
Parang

10/10/19

The Tax

15/10/19

ଅନୁକ୍ରମିକ ଭାବେ କରାଯାଇ

100000

100000

1000	1000	1000	MSM	1000
1000	1000	2000	dem	1000
1000	1000	1000		1000

ଅନୁକ୍ରମିକ ଭାବେ କରାଯାଇ

Solemnly affirms before me Nazir [Signature] Office 15/10/19

[Signature]

- 75 -

En Cr. Case No: - 104/2025

PR No: - 2393

English Translation of Oriya Annexure Page- 73

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Khizoda ch Biswal s/o Gulekh Biswal

Address: Kwalo.

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11.00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kwalo	824	3493 326	8.50 8.75	0.06 0.60 <hr/> 0.46	House & shop.

Date 06.10.25

- sd -
Tahasildar

94
26.12.25
Tahasildar
Parjang

ଅନୁସୂଚୀ XIV-- ପାରମ ସଂ. 931 (Revised)

ପାରମ 'କ'

ଓଡ଼ିଶା ଭୂମି ଅନଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ବ୍ରହ୍ମଣ୍ୟ]



ଶ୍ରୀ. ସୁଜିତା. ସାହୁ ପିତା. ଜୁନିମଣି. ସାହୁ
ଠିକଣା. ପା. ଜୁଆଳୋ.

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପୂର୍ଣ୍ଣ ପ୍ରତିନିଧିଙ୍କ କ୍ଷମାରେ ତା ୦୫.୧୦.୨୫ ରିଖ୧୧.....ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟକ୍ରମ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ । ଦୃଷ୍ଟିକୁ ନୁହାନ୍ତି ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୂତାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିରଚି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଜୁଆଳୋ	୮୭୪	୩୪୨୩ ୩୦୩/୧୧୮୮	୦୮.୧୦ ୧.୧୦	୦.୦୮ ୦.୦୧ ୦.୮୩	୩୨

ତାରିଖ 05.10.25

Tahasildar
Parjang

26.12.25
Tahasildar
Parjang

ସ୍ୱାକ୍ଷର

୧୫/୧୦/୧୫

୧୫/୧୦/୧୫

ସାକ୍ଷୀ
ଏହି କଥା ସତ୍ୟ ଅଟେ ଏବଂ ସାକ୍ଷୀ
ମାନଙ୍କ ଦ୍ୱାରା ସ୍ୱାକ୍ଷର କରାଯାଇଛି
ଏବଂ ସାକ୍ଷୀମାନଙ୍କ ନାମ ନିମ୍ନରେ

Solemnly affirms before
me: Nazir
15/10/15
Office
Parjang

୧୫/୧୦/୧୫

-7B-

Encl. Case No. - 105/2025
PR No. - 2417

English Translation of Oriya Annexure page-76

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Rabinarayan Sahu s/o Kulamari Sahu

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kualo	824	3493 303/9188	8.50 1.10	0.08 0.75 <u>0.83</u>	House

Date 06.10.25

-sd-
Tahasildar

Tahasildar
Parjang
26.12.25

ପୂର୍ଣ୍ଣ XIV-- ପାଠ୍ୟ ସଂ. 931 (Revised)

ପାଠ୍ୟ 'ବ'

ଓଡ଼ିଶା କୃଷି ଅନୁସନ୍ଧାନ ଦଫତର ନିର୍ଦ୍ଦେଶ ଅଧିକାରୀ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ପ୍ରକାଶ]



ପ୍ରସ୍ତାବ

ଖା. ... ଯାହାକି ... 65.6221 ପିତା ... ଚନ୍ଦ୍ରଶିଖର ... ଚନ୍ଦ୍ରଶିଖର
ପିତା ... ଚନ୍ଦ୍ରଶିଖର

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ କୃଷିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପାଇଁ ପ୍ରତିନିଧିତ୍ୱ କରିଥାନ୍ତେ ତା ୨୫.୧୦.୭୧ ରିଖ ... ୧୧.୧୨.୭୧ ... ସମୟରେ ନିମ୍ନ ଦ୍ୱାନ୍ଧରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା କୃଷି ଅନୁସନ୍ଧାନ ଦଫତର ନିର୍ଦ୍ଦେଶ ଅଧିକାରୀ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର ବାରଣ ଦର୍ଶାଇବେ । ଓଡ଼ିଶା କୃଷି ଅନୁସନ୍ଧାନ ଦଫତର

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପତ୍ତାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମ୍ବନ୍ଧୀୟ ରକ୍ଷା	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା କୃଷି କିରାଜି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଫୁଲଭାଲି	୮୭୪	ଗଠଜଳ	୮.୧୦	୦.୦୪	ନା

ତାରିଖ ୦୬.୧୦.୭୧

Handwritten signature and stamp of Tahasildar Parjang

Handwritten signature and date 26.12.25, and printed name Tahasildar Parjang

1/1/11

ଅନୁମୋଦିତ ହେଉଛି

ମୁଦ୍ରିତ ଚିତ୍ରଣ ଉପରେ ସ୍ୱାକ୍ଷର
କରିବା ପରେ କାର୍ଯ୍ୟକାରୀ ହେବ
ଅନ୍ୟାନ୍ୟ ସମସ୍ତ କାର୍ଯ୍ୟକ୍ରମ


15/1/11

Solemnly affirms before
me.  Nazir
Tahsil Office
Parjang

-A1-

Encs. Case NO:- 107/2025
PR NO:- 2466

English Translation of Oriya Annexure page - 79

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Santosh Behera s/o Rohita Behera

Address: Kwalo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 Am and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
Kwalo	824	3493	8.50	0.04	House.

Date 06.10.25

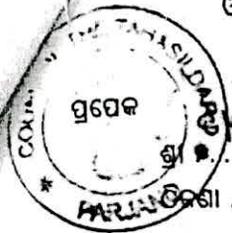
-sd-
Tahasildar


24.10.25
Tahasildar
Parjang

ପାରମ୍ପରା 'କ'

ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ବ୍ରହ୍ମଣ୍ୟ]



ପ୍ରା. ବିଧାନ
ପ୍ରା. ହୁଆଳା

ପିତା ବ୍ୟବସାୟ ବିଧାନ

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ପ୍ରତୀକ୍ଷା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପୂର୍ଣ୍ଣ ପ୍ରତିନିଧିଙ୍କ ଜରିଆରେ ତା ରିଖ ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ-1972 ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିଲ୍ଡର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିରାଜି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ହୁଆଳା	୮୭୪	୩୪୫୩	୮.୫୦	୦.୦୪	୯୫
/					

ତାରିଖ 05.10.25

[Signature]
Tahasildar
Parjang

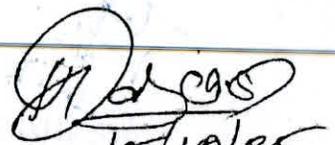
[Signature]
26.12.25
Tahasildar
Parjang

B3-

ଶ୍ରୀମତୀ ବିନୟିନୀ

୨୫/୧୨/୨୫

ମୁଦାବରୀ
ଏହି ଦସ୍ତାବିଜ ଉପରେ ମୁଦାବରୀ କରାଯାଇଛି
ଏବଂ ଏହା ଉପରେ କୌଣସି ପଦକ୍ଷେପ ନେବାକୁ
କୌଣସି ଆବଶ୍ୟକତା ନାହିଁ ଏବଂ କୌଣସି


15/12/25

Solemnly affirms before
me  Nazir
Tahsil Office
Parjang
15/12/25

- 84 -

Encr. Case No:- 111/2025

PR No:- 2446

English Translation of Oriya Annexure Page # 82

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[[See Rule 6 (1)]]

To

Shri Sharat Biswal s/o Lokanatha Biswal

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.12.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kualo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.04</u>	<u>House</u>

Date 06.10.25

- sd -
Tahasildar

26.12.25
Tahasildar
Parjang

- ୧୫ -

XXIV- ପାଠ୍ୟ ସଂ. 931 (Revised)

ପାଠ୍ୟ 'ବ'



ଓଡ଼ିଶା ଭୂମି ଅନୁଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ

[ନିୟମ 6 (I) ବ୍ରଷଣ]

ପ୍ରତି... ସ୍ଥାନ... ପିତା... ଚନ୍ଦ୍ରମାଳି... ସ୍ତ୍ରୀ...
ପତ୍ନୀ... ସ୍ତ୍ରୀ... ଶ୍ରୀମାତା...

ଯେହେତୁ ପ୍ରଚୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ଦର୍ଶାଯାଇଥିବା ସରକାରୀ ଭୂମିକୁ ଅନୁମତି ବିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏବଦ୍ୱାରା ଏହି ଆଦେଶ ହେଉଅଛି ଯେ ଆପଣ ସ୍ୱୟଂ ବା ଆପଣଙ୍କର କ୍ଷମତାପୂର୍ଣ୍ଣ ପ୍ରତିନିଧିଙ୍କ କ୍ଷମାରେ ତା ୨୫.୧୦.୨୫... ରିଖ .୧୧...୨.....ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା ଭୂମି ଅନୁଧିକାର ଦଖଲ ନିବାରଣ ଅଧିନିୟମ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାହିଁକି ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ଦର୍ଶାଇବେ ।

ଓଡ଼ିଶା ଅନୁଧିକାର ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ବିକ୍ରୟ ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପଞ୍ଜାରେ ଦରଜ କରାଯାଇଥିବା ମୂଳାବକ ଖସଡ଼ାର ସମୁଦାୟ ରକମ	ଅନୁମତି ବିନା ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ	ଦଖଲ କରିଥିବା ଭୂମି କିରାଜି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
ଶ୍ରୀଆଳେ	୩୮୭୪	୩୪୪୩	୮.୫୦	୦.୦୬	୩୨

ତାରିଖ ୨୫.୧୦.୨୫

Handwritten signature and date 26/11/25

Tahasildar Parjang 26.12.25

- 66 -

The Court
Fair

Pabitna Swain

2/12/25

12 03 07

ଅନୁରୋଧ କରାଯାଇଛି ଏହା ସମ୍ପର୍କରେ
କୌଣସି କାର୍ଯ୍ୟ ନେବାକୁ କୌଣସି କାର୍ଯ୍ୟ ନେବାକୁ
କୌଣସି କାର୍ଯ୍ୟ ନେବାକୁ କୌଣସି କାର୍ଯ୍ୟ ନେବାକୁ


15/10/25

Solemnly affirms before
me Nazir
Office
Parjang
15/10/25

-87-

Encr. Case No:- 106/2025

PR No:- 2401

English Translation of Oriya Annexure Page - 85

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Parbita Swain s/o Chandramani Swain

Address: Kuabo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasildar Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kuabo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.06</u>	<u>House.</u>

Date 06.10.25

sd/-
Tahasildar

sd/-
26.12.25
Tahasildar
Parjang

C No - 102/24-25
 1000-2457

Handwritten signature

Form XIV - ପାଠନ ସଂ. 031 (Revised)

ପାଠନ 'କ'

ଓଡ଼ିଶା କୃଷି ଅନୁକୂଳନ ଦଫ୍ତର ନିବାରଣ ଅଧିକାରୀ, 1972 ଧାରା 9 ଅନୁଯାୟୀ ନୋଟିସ
 [ନିୟମ 6 (1) ଦ୍ୱାରା]



ଶ୍ରୀ. ଅନିଲ କୁମାର ସାହୁ ପିତା. ଶ୍ରୀ. ଲକ୍ଷ୍ମୀନାରାୟଣ ସାହୁ
 ଠିକଣା. ଶ୍ରୀ. କୁମାରୀକୋ.

ଯେହେତୁ ପ୍ରତୀତ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ଅନୁସୂଚୀରେ ବର୍ଣ୍ଣାୟାଯିବା ସରକାରୀ କୃଷି ଅନୁମତି ଦିନା ଦଖଲ କରିଅଛନ୍ତି । ଆପଣଙ୍କ ପ୍ରତି ଏତଦ୍ୱାରା ଏହି ଆବେଶ ହେଉଅଛି ଯେ ଆପଣ ସୂକ୍ଷ୍ମ ବା ଆପଣଙ୍କର ସମତାପକ ପ୍ରତିନିଧିତ୍ୱ କରିଆରେ ତା. ୨୪.୧୦.୨୫... ଶିଖା. ୧୯... ଯେ... ସମୟରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କ ସମ୍ମୁଖରେ ହାଜରହୋଇ ଓଡ଼ିଶା କୃଷି ଅନୁକୂଳନ ଦଫ୍ତର ନିବାରଣ ଅଧିକାରୀ, 1972 ର ଧାରା 4 ଏବଂ 6 ଅନୁଯାୟୀ କାର୍ଯ୍ୟ ଆପଣଙ୍କ ପ୍ରତି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ କରା ନ ଯିବ ତାହାର କାରଣ ବର୍ଣ୍ଣାଇବେ । ତତ୍ପରେ ଅନୁମତି ପ୍ରଦାନ ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡ଼ା ସଂଖ୍ୟା	ବିବରଣୀ	ପତାରେ ଦରଜ କରାଯାଇଥିବା ମୁତାବକ ଖସଡ଼ାର ସମ୍ପୂର୍ଣ୍ଣ ରକମ	ଅନୁମତି ଦିନା ଦଖଲ କରିଥିବା କମିର ପରିମାଣ	ଦଖଲ କରିଥିବା କୃଷି ବିକଳି ବ୍ୟବହୃତ ହୋଇଛି
1	2	3	4	5	6
କୁମାରୀକୋ	୧୭୪	୩୪୮୩	୮.୫୦	୦.୦୬	୩୨

ତାରିଖ ୦୬.୧୦.୨୫.

Handwritten signature
 ତହସିଲଦାର 25

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ପାଠନ) CTP--46--1,00,000--08-03-2022

Tahasildar Parjang
 26.12.25

In

Ajaya Rumar Saha

স্বাক্ষরিত
১৫/১০/২৫

Solemnly affirms before
me. Nazir
Tatiasil Office
Barang

PT [Signature]
15/10/25

-90-

Encro Case No:- 102/2025

PR No:- 2457

English Translation of Oriya Annexure page - 88 88

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Ajaya Kumar Sahu s/o Bhoteswar Sahu
Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11.00 A.M. and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasildar Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kualo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.06</u>	<u>House</u>

Date 06.10.25

— Sd —
Tahasildar

TP
26.12.25
Tahasildar
Parjang

-92-

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Handwritten notes on the right side, including the word "The" and some illegible scribbles.

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Received.

Signature of Navottam Sahu
18/10/25
Navottam Sahu

Handwritten text below the signature, possibly a date or amount.

Handwritten text below the signature, possibly a name or title.

Vertical text on the left side, possibly a stamp or official notice.

Signature and date 18/10/25 at the bottom left.

Solemnly affirms before
me. Nazir
Office
Parjang

Signature and date 18/10/25 at the bottom right, next to the official text.

-93-

Encl. case No: - 10/2025
PR No: - 2415

English Translation of Oriya Annexure page - 9/91

Schedule XIV-Form No.931 (Revised)

FORM 'A'

Notice under Section 9 of the O. P. L. E. Act, 1972

[(See Rule 6 (1))]

To

Shri Narottama Sahu s/o Late Adhikari Sahu

Address: Kualo

Whereas it appears that, you are in unauthorised occupation of land as specified in the Schedule below which is the property of Government. You are hereby given notice to appear before the undersigned personally or through authorised agent on 24.10.25 at 11:00 AM and show cause why you should not be proceeded against under Sections 4 and 6 of the Orissa Prevention of Land Encroachment Act, 1972. Tahasil Office, Parjang.

SCHEDULE

Name of the village, Police Station or Thana and District	Plot No.	Description	Entire extent of the plot as recorded in record-of-rights	Extent unauthorisedly occupied	Nature of occupation
1	2	3	4	5	6
<u>Kualo</u>	<u>824</u>	<u>3493</u>	<u>8.50</u>	<u>0.08</u>	<u>House</u>

Date 08.10.25

Sab
Tahasildar

26.12.25
Tahasildar
Parjang